

ITEM NO.1760

COURT NO.12

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 14761/2024

YASH KHULLAR

Appellant(s)

VERSUS

I.R. CONSTRUCTIONS PVT. LTD. & ORS.

Respondent(s)

Date : 05-08-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI
[IN CHAMBER]

For Appellant(s) : Mr. Saurabh Upadhyay, Adv.
Ms. Hardikaa Kalia, Adv.
Mr. Manish Chaurasia, Adv.
Mr. Pratham Bagga, Adv.
Mr. Piyush Garg, Adv.
Ms. Khushi Chhetri, Adv.
Mr. S. K. Verma, AOR

For Respondent(s) : Mr. Ameet Siingh, Adv.
Mr. Ankit Ambasta, Adv.
Mr. Anil Kumar Saxena, Adv.
Ms. Simran Vinayak, Adv.
Ms. Kini Saxena, Adv.
Ms. Pareena Swarup, Adv.
Mr. Praveen Swarup, AOR

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.

Ms. Christi Jain, AOR
Mr. Aditya Jain, Adv.
Mr. Siddharth Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the applicant(s) has pointed out and contended that Respondent No.3 is the sole legal representative of deceased Respondent No.2 and as the legal heir of deceased Respondent No.2 is already on record, it is not necessary to file separate I.A. for said purpose.

It is also contended that it is not required to file death certificate of deceased Respondent No.2. Respondent No.3 has already been served. However, none has filed appearance on behalf of Respondent No.3.

Office to verify the same and thereafter process the matter alongwith IA Nos.314678/2025 and 20918/2026 for listing before the regular Bench.

(RASHI GUPTA)
COURT MASTER (SH)

(JAYANT RAJ KATYAL)
COURT MASTER (NSH)